



A
FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. 1256 of 2003

Applicant(s) Smt. Hemalata Baral Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M/s S. K. Swain Advocate for Respondent(s) M. Mohanty (2)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9.1.0. for Rs. 50/- + 2% for consideration pl.</p> <p><u>26.12.03</u></p> <p><u>S.O. (D)</u></p> <p>Mentioned Case for Regn pl. <u>Dm</u></p> <p><u>26.12.03</u></p> <p><u>DA is pre-mature</u> <u>Dm</u></p> <p><u>26.12.03</u></p>	<p>REGISTER</p> <p><u>Dm</u> ab. 12.03 Dy. Registrar</p> <p><u>Order dated 26.12.2003</u></p> <p>Heard Shri S.K. Swain, learned counsel for the applicant and Shri R.C. Rath, learned appearing Standing Counsel/for the Railways (on whom a copy of the O.A. has already been served).</p> <p>Applicant's husband, Gobinda Baral breathed his last prematurely on 18.10.2003, while serving as Ty. Khalasi at Balugaon under the administrative control of D.R.M. of East Coast Railway, Khurda Road Division. The</p>

Mentioned Case
for Admin pl.
Bench Dm
26.12.03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 26.12.03

copy of order /
Copies of OA sent to
all resp. & copies
of order prepared for
Counsel for both
sides.

14/1/04

D.B.
14/1/04
S.

terminal benefits as due and admissible to the applicant (widow) having not been paid as yet, she has moved this O.A. under Section 19 of the A.T. Act, 1985, for redressal of her grievances.

Terminal benefits/pension being not a bounty, the Respondents are under obligation to pay the same expeditiously. In the said premises, without wasting any time, this O.A. is disposed of with direction to Respondents to treat copy of this O.A. No.1256/03 as a representation made by the applicant to them and the Respondents, necessarily, are required to pass a consequential order (by granting the terminal benefits in favour of the applicant) as due and admissible under the rules within a period of 60 days from the date of receipt of copies of this order.

It is further directed that the Respondents should depute Welfare Inspector to the applicant in order to obtain necessary documentations as required for early disbursement of terminal benefits in favour of the applicant.

Send copies of this order along with copies of the O.A. to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

J. Alber
26/12/03
MEMBER (JUDICIAL)